

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950.

The motion was adopted

SHRI SHARAD DIGHE: I introduce the Bill.

15.35 1/2 hrs.

CONSTITUTION (SCHEDULED CASTES) ORDER (AMENDMENT) BILL*

(Amendment of the Schedule)

[English]

PROF. K.V. THOMAS (Ernakulam) : I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950.

MR. CHAIRMAN: The question is :

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950."

The motion was adopted

PROF. K.V. THOMAS: I introduce the Bill.

15.36 hrs.

HIGH COURT AT GUWAHATI
(ESTABLISHMENT OF A PERMANENT
BENCH AT IMPHAL) BILL

[English]

SHRI YAIMA SINGH YUMNAM (Inner Manipur) : I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at

Guwahati at Imphal.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Guwahati at Imphal."

The motion was adopted

SHRI YAIMA SINGH YUMNAM: I introduce the Bill.

15.36 1/2 hrs.

EXTRADITION (AMENDMENT) BILL*

(Amendment of Section 2)

[English]

SHRI P.C. THOMAS (Muvattupuzha): I beg to move for leave to introduce a Bill further to amend the Extradition Act, 1962.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Extradition Act, 1962."

The motion was adopted

SHRI P.C. THOMAS: I introduce the Bill.

15.37 hrs.

CONSTITUTION (SCHEDULED CASTS) ORDERS (AMENDMENT) BILL*

[English]

SHRI P.C. THOMAS (Muvattupuzha): I beg to move for leave to introduce a Bill